

Listed on :
Court No. :
Item :

SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 914 OF 2016

State of Uttar Pradesh ... Petitioner(s)
VERSUS
Sushil Kumar Srivastava & Anr. ... Respondent(s)
OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 28th January, 2016 when the Court was pleased to pass the following order:

**"Delay condoned.
Issue notice."**

There are two Respondents in the instant matter. Show Cause Notice was issued to both the Respondents through registered post A.D. on 10th February, 2016.

Unserved covers containing notices were received in respect of both Respondents with postal remarks "Addressee not residing at given address, hence returned to sender".

Counsel for the Petitioner did not file fresh address of both the Respondents and the matter above mentioned was listed before the Court of Registrar on 16th August, 2016, 24th October, 2016 and lastly on 16th December, 2016 when the following order was passed :

"Despite last opportunity having been granted, fresh addresses of respondent nos. 1 and 2 have not been furnished. As such, process for listing before Hon'ble Judge-in-chambers for further directions. "

It is submitted that Counsel for the Petitioner has on 13th January, 2017 filed fresh address of both the Respondents which is barred by time by 66 days in view of Registrar

Court's Order dated 24th October, 2016 but Counsel for the Petitioner has not filed an application for condonation of delay in filing the same.

The office report for directions in the matter above-mentioned is listed before the Hon'ble Judge in Chambers for orders.

DATED this the 3rd day of February, 2017.

ASSISTANT REGISTRAR

COPY TO:

Mr. Adarsh Upadhyay, Advocate
12, Old Lawyer's Chambers, S.C.I., N.D.

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ASSISTANT REGISTRAR